FORM No. 4 (See Rule 42)

CEMATRAL ADMINISTRATIVE TR IB UNAL GUWAHATI BENCH: GUWAHATI.

55 2001. (A 423/2000) Contemp APPLICATION NO.

Applicant (S)

Respondant (5) H. M. Cairae 2 Inother

A vocate for the Applicant:

Mr S. Dulla.

Advocata for the Respondant:

. Order of the Tribunal Notes of the Registry . 1 Date 18.10.01 This continos pelice within three weeks. has been title WS 17 of the A. F. Net, 1985 Praging for iniliation Et a contemp! Proceeded order dated 5.6.2 works

Issue notice of motion, returnable kmit List on 29.11.2001.

1 ( Whai

Mr. SaSarma, learned counsel for the respondents has stated that he I has recived the instructions from respondents nos. 1 and 2 to represent their case and accordingly Mr.Sarma, prays for three weeks time to file written statement. Prayer is allowed. List on 24.12.01 for order.

SO(1). Notice prepared and Sent hi \$19 fore com the Bestondent No 182 by Regal AID.

OA. 423/2000 .

Court for wall

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D/No 4043 16 4044 Dec 5/11/07

O Survice report was Still awaited,

No written statement him been vileef.

21-12:01

No writen statement how been viled,

第11:02,

No. w/s has been bilect.

Copy of the oxeler has Leen Sent to The Offee for 'sing. In the parties

24.12.01 List on 15.1.2002 to enable the respondents to file reply.

mb

List on 5.2.02 to enable the respondents to file written statement

1 m 5.2.02

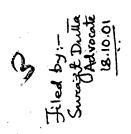
List the matter on 6.2.2002 alongwith O.A. No. 487/2001.

mb

6.2.02 Heard Mr. M. Chanda, learned coun-

> sel for the applicant and also Mr.S.Sarma. learned counsel for the respondents.

This is a contempt Proceeding for alleged and violation of the order dated 5.6.2001; in 0.A., 423/2000. appears that persuant to the direction of the Tribunal in the aforesaid O.A.. the respondents took a decision on the representation preferred by the applicant by order dated 4th December, 2001, which is a subject matter in O.A. 487/2001. In this curcumstances, we donot find any merit in continuance of the C.P. The C.P. /accordingly, clossed.



# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI

Contempt Petition No. 55 /2001

In O.A. No.423 of 2000

In the matter of:

Sri Tapan Kumar Chakraborty

.....Petitioner

-Versus-

Sri H.M. Cairae & Another.

...... Contemners

-AND-

### In the matter of:

An Application under Section 17 of the Administrative Tribunals Act, 1985 praying for initiation of a contempt proceeding against the contemners for non-compliance of the judgment and order dated 05-06-2001 passed in O.A. No.423/2000;

-AND-

## In the matter of:

Willful disobedience and non-compliance of the Order dtd.05.06.2001 passed by this Hon ble Tribunal in O.A. NO.423 /2000 directing the contemners to re-consider the case of the petitioner for his posting at Calcutta;

-AND-

In the matter of:

Sri Tapan Kumar Chakraborty

Son of late Motilal Chakraborty

Resident of Kanakpur Part-II, Silchar-5. District-Cachar
(Assam).

... Petitioner

-Versus-

- Sri H. M. Cairae
   Commissioner, Kendriya Vidyalaya Sangathan
   (Hqrs), 18,Institutional Area, Shaheed Jeet Singh
   Marg, New Delhi-16.
- Shri D. Singh Bisht
   Joint Commissioner (Admn.), Kendriya
   Vidyalaya Sangathan (Hqrs), 18, Institutional
   Area, Shaheed Jeet Singh Marg, New Delhi-16.

.... Contemners

The humble petitioner above named most respectfully sheweths:

- 1. That this petition arises out of willful disobedience and non-compliance of the Order dtd.05.06.2001 passed by this Hon'ble Tribunal in O.A. NO.423/2000 filed by the petitioner wherein the contemners alongwith the other respondents were directed to re-consider the case of the petitioner for his posting at Calcutta in view of the option exercised by him seeking choice station posting.
- 2. That tersely described, the brief facts and circumstances of the case under which the aforesaid original application was filed by the petitioner were that the applicant, being aggricved by an order dated 13.11.2000 issued by the Contemper No.1 transferring him from

Kendriya Vidyalaya Sangathan, Regional Office, Silchar to Kendriya Vidyalaya Sangathan, Regional Office, New Delhi, in violation of the existing transfer guidelines and in frustration of his claim for choice station posting at Regional Office, Calcutta, had approached this Hon'ble Tribunal praying for setting aside the impugned order of transfer and for issuance of directions upon the respondents to consider and post him to his place of choice at R.O., Calcutta.

- 3. That the petitioner was brought to Regional Office, Silchar on transfer from Regional Office, Calcutta on 31.10.1995. However, on completion of a fixed tenure of three years service in the NE Region, the petitioner exercised his option in terms of the existing transfer guidelines for choice station posting at Regional Office, Calcutta. But, his case was not duly considered by the respondents in a most arbitrary and unfair manner. Nonetheless, he continued to press the respondents for redressal of his grievance but in vain and surprisingly by the impugned order dtd.13.11.2000, he was transferred to Regional Office, Delhi in colourable exercise of power.
- 4. That at this stage, because of the inaction of the respondents (therein), the petitioner approached this Hon'ble Tribunal in O.A. No.423/2000 to remove this discrimination and arbitrary action and this Hon'ble Tribunal after considering the matter had been pleased to pass interim orders on 07.12.2000 and 25.04.2001 restraining the respondents (therein) from relieving the petitioner from Silchar and from filling up the vacant post of Assistant at Regional Office, Calcutta.
- 5. That the above mentioned original application was heard in due course of time and after hearing the parties and considering the materials on record, this Hon'ble Tribunal allowed the application vide Order dtd.05.06.2001 and directed the respondents (therein) to re-consider the case of the petitioner for his posting at Calcutta on the basis of the representations so far filed by him in the year 1999-2000 and as per transfer policy guidelines.

A copy of the order dtd.05.06.2001 passed by this Hon'ble Tribunal in O.A. No.423/2000 is annexed herewith as Annexure - 1.

6. That the petitioner obtained a certified copy of the said order dtd.05.06.2001 and served the same to the contemners (through proper channel) vide his letter dtd. 25.06.2001 and the said

letter was duly forwarded by the Assistant Commissioner, K.V.S., R.O., Silchar to the contemners vide letter no.F.No.4-1/2000-KVS(SR)/4360-66 dtd.28/26.06.2001.

Copies of the letter of the petitioner dtd. 25.06.2001 and the letter of the Assistant Commissioner dtd. 28/26.06.2001 are annexed herewith as Annexure-2 and 3 respectively.

- 7. That in terms of the directions passed by this Hon'ble Tribunal in O.A.No.423/2000, the contemners were required to re-consider the case of the petitioner for his choice station posting at Regional Office, Calcutta and were also required to pass necessary orders to transfer and post him in the vacant post of Assistant at Regional Office, Calcutta. But the contemners have not taken any action in terms of the order of this Hon'ble Tribunal dtd.05.06.2001 and thus have willfully flouted the order of this Hon'ble Tribunal. They have, therefore, made themselves liable to be punished for violating the order of this Hon'ble Tribunal.
- 8. That the above action of the Contemners amount to willful disobedience to the Hon'ble Tribunal's direction and the same has been committed deliberately and intentionally. The contemners are still acting arbitrarily and capriciously in their own design and this has resulted in substantial interference with the due course of justice. Hence, this petition for appropriate order under the law.
- 9. That it is submitted that the contemners willfully did not take any inititive for implementation of the order dated05.06.2001 passed by the Hon'ble Tribunal in O.A. No. 324/2000 and have deliberately defied the order of this Hon'ble Tribunal which amounts to contempt of Court. Therefore, they are liable to be proceeded against and punished according to law.
- 10. That it is a fit case for the Hon'ble Tribunal for initiation of contempt proceeding for deliberate non-compliance of the order dated05.06.2001 passed by the Hon'ble Tribunal in O.A. No. 423of 2000.

11. That this petition is made bona fide and for the ends of justice.

Under the facts and circumstances stated above, the Hon'ble Tribunal be pleased to admit this petition and issue notice on the contemners to show cause as to why a contempt proceeding should not be drawn up against them and to show cause further as to why they should not be punished for willful disobedience and non-compliance of the order dated 05.06.2001 passed in O.A. No.423/2000;

- and -

cause or causes being shown and upon hearing the parties be pleased to punish the contemners in accordance with law and be further pleased to pass any such other order or orders as deemed fit and proper by the Hon'ble Tribunal.

And for this act of kindness the petitioner as in duty bound shall ever pray.

## <u>AFFIDAVIT</u>

I, Sri Tapan Kumar Chakraborty, son oflate Motilal Chakraborty, aged about 45 years resident of Kanakpur Part-II, P.O Silchar-5, in the district of Cachar, do hereby solemnly declare as follows:-

- That I am the petitioner in the above contempt petition and as such well 1. acquainted with the facts and circumstances of the case and also competent to sign this affidavit.
- 2. That the statement made in para 1-11 are true to my knowledge and belief and I have not suppressed any material fact.
- 3. That this Affidavit is made for the purpose of filing contempt petition before the Hon'ble Central Administrative Tribunal, Guwahati Bench, in the matter of noncompliance of the Hon'ble Tribunal's order dated 05.06.2001 passed in O.A. And I sign this Affidavit on this 15th day of October, No.423/2000. 2001.

Tapan Kumar Khakraborly

Identified by

Deponent

Solemnly affirmed and declared before me the deponent who is identified by S. Dulla Advocate on this. 19th day of October 2001.

Shepephor (S.K. Ghosh) Advocate

Advocate

Tapan Ka Ranabah

## DRAFT CHARGE

Laid down before the Hon'ble Central Administrative Tribunal, Guwahati for initiating a contempt proceeding against the contemners for willful disobedience and deliberate non-compliance of order of the Hon'ble Tribunal dated 05.06.2001 passed in O.A. No.423/2000.

CENTRAL ADMINISTRATIVE TRIBUNAL. QUWAHATI BENCH.
Original Application No. 423 of 2000.

Date of Order if This the 5th Day of June , 2001.

The Hon ble Mrg Justice D.N. Chowdhury, Vice-Chairman. But the property of n ble minde of a subject of the subj

Sri Tapan Kumar Chakraborty Sri Tapan Kumar Chakraborty
Son of late Motilal Chakraborty.
Resident of Kanakpur Part-II.
Richar-798005. District Cachar.
Silchar-798005. District Cachar.

Appl.
Assam.

By Advocate Sri S. Dutta.

Applicant

Versus

Versus 
Versus 
Union of India & Ors.

By Advocate Sri S.Sarma.

By Advocate Sri S.Sarma.

ORDER

CHONDHURY J.(V.C)

Advocate Sri S. Sarma.

Advocate Sri S. Sarma.

ORDER

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By an order dated 13.11.2000 3 Assistants of the

By an order dated 13.11.2000 3 Assistants of the

Kendriya Vidyalaya Sangathan including the applicant

Kendriya Vidyalaya Sangathan including the applicant

Were transferred to different places. The applicant who were

The applicant who were

The aforementioned order is assailed in this proceeding

aforementioned order is assailed in this proceeding aforementioned order is assailed in this proceeding aforementioned order is assailed in this proceeding aforementioned order is assailed in this proceeding aforementioned order is assailed in this proceeding the applicant was initially appointed as a Lower was initially appointed as a Lower under the Calcutta Regional Office of the Division Clerk under the Calcutta Regional Office of the Rendriya Vidyalaya Sangathan. Thereafter on his selection through departmental examination he was appointed to the post of live lat Calcutta Regional Office by Order dated

post of UDC at Calcutta Regional Office. By order dated 15.9.95 the applicant was promoted to the post of Assistant and transferred to Silchar Regional Office as such. He joined at Silchar on 31.10.95 traithis application it was

inter alia contended, that service of the employees of the July 11 11 Stantal all 1864

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Sangathan i.e. teaching and non teaching are governed by
the Education Code and Accounts Code of the Sangathan
apart from various guidelines/circulars. The Sangathan
has been issuing, various transfer guidelines from time
to time every year on adopting policy regarding transfer
and posting of the employees. As per the guidelines issued
for the year 1995-96, as person completing one; year is stay
at the same station was eligible to apply for atransfer.
Similar conditions were also incorporated in the transfer
policy guidelines for the year 1996-97 and 1997-98. In the
transfer guidelines for the year 1988-99 it was provided
that a person applying for transfer should have completed
minimum one year's service at his present place of posting.

It was also provided that a person having completed 3 years
tenure in North Eastern Region would be entitled to transfer
a place of his choice. The applicant on completion of one

a place of his choice. The applicant on completion of the since at Silchar sought for transfer to Calcutta Regional posts were available his case was not considered without any reason. The applicant however continued to press the matter and submitted representation from time to time. The applicant similarly submitted representation before the authority for his transfer to Calcutta, on completion of 3 years service on 30.10.1998. The applicant also submitted representation in the year 1999. Para 10 of the Transfer Guidelines introduced by the Sangathan on 25.1.2000 is reproduced below:

under para 8 of the guidelines after under para 8 of the guidelines after continuous stay of 3 years in NE 6 hard stations and 5 years elsewhere at places which were not of his choice, or by teachers falling the provison to para 7 of these Guidelines, or very hard cases involving human compassion, the vacancies shall be created to accommodate him by transferring ing teachers with longest period of stay

contd...3

at that station provided they have served for not less than five years at that station. Provided that Principals that have been retained under para 4 to promote excellence, would not be displaced under this clause.

- 2) While transferring out such teachers, efforts will be made to accommodate lady teachers at nearby places/stations, to the extent possible and administratively desirable.
- 3) In case where a vacancy cannot be the created at a station of choice of a teacher under this clause because no teacher at that station has the required length of stay. the exercise will be repeated for the station which is the next choice of the teacher seeking transfer.

Note: The transfers proposed under this rule shall be placed before a Committee consisting of Additional Secretary (Education) Chairman. Commissioner. Member and Joint Commissioneri (Admn) KVS as the

According to applicant though he asked for such transfer after completion of his tenure his case was not considered and arbitrarily he was transferred out to Delhi which was not his choice. Hence this application assailing the aforesaid order as arbitrary and discriminatory.

The respondents contested the case and submitted its written statement. In the written statement the respondents have stated that his case for transfer to KVS Regional office Calcutta could not be considered because of the disciplinary proceeding initiated against the applicant as far back in 17.9.1997. The respondents also stated that his representation for modification of the transfer order was considered and same was turned clown in view of the para 18(d) of Transfer Guidelines.

for the applicant and Mr S.Sarma. learned counsel appearing for the applicant and Mr S.Sarma. learned counsel for the respondents respectively at length: Admittedly there is no dispute as to entitlement of a choice posting after completion of tenure in North Eastern Region. The policy

, contd ...4

guidelines as well as the education and accounts code also speaks of the policy of giving choice posting after comple-English Strangers Fred to tion of the tenure at North East. There is also no dispute that the applicant completed his tenure at North East and there is also no dispute that there is a post at Calcutta Regional office. Mr S.Sarma further referring to the written statement contended that in view of the pendency of the dedepartmental proceeding against the applicant his case could not be considered for posting at Regional office. at & Frankling From Calcutta. The disciplinary proceeding initiated as far back in 1997. The applicant submitted his written statement. The records pertaining to disciplinary proceeding were requisitioned by the KVS Headquarter. The applicant in fact assailed the proceeding before the High Court in Civil Rule No. 931 of 1998. That Civil Rule is yet to be disposed of In the aforementioned Civil Rule the High Court passed the following interim order

"Heard learned counsel for the parties.

Petitioner has approached this court
for an order quashing departmental
proceeding which has been initiated
against him.

It appears that the petitioner was posted as U.D. Asstt. he made certain note for the benefit of perusal by his superiors. In regard to advertising certain vacancies, the said note was to be finally approved by the respondent no.6, the Assistant Commissioner. It was after his approval that the advertisement was issued and appointments were made. As per the charge, the petitioner is said to be guilty enlarging the ago limit for recruitment to the post and have also enhancing the number of vacancies. If, what is said against the petitioner is correct then all the authorities including the respon-dents no.4 and 6 who were the relevant for officers to finally approved should also have been roped in discharge. It also however appears that only the petitioner and another Class III Officer, namely, the Office Superintendent have been made lo d answerable for illegality resulting in the illegal appointment. These alone would

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not reveal the actual role played by the officers in making illegal appointments. The respondents are therefore under obligation to hold fresh, enquiry and intiate disciplinary proceeding a against all the persons concerned including the officers, who were responsible for talking the final decision according terms of the advertisement.

Till it is done, the peoceeding intiated against the petitioner shall remain stayed.

The aforementioned order is still continuing. It has been stated that no action so far were taken by the respondents for initiating any proceeding against those respondents. Some of the officers involved in the case have already been retired and respondent No.6, the then Assistant Commissioner was promoted to the post of Deputy Commissioner and thereafter to Joint Commissioner and at present he is holding the post of Joint Commissioner in the Headquarter. The nature of the proceeding is reflected in the aforementioned of the High Court. The materials on record did not Malcate that the records of the proceeding are in Calcutta Regional office. In such a situation the plea that was taken by the respondents for not considering the case of the applicant for a choice posting of the applicant at Calcutta cannot be a valid reason. Para 18(d) of the transfer guidaline also cannot stand on the way of the respondents to consider the case of the applicant for a choice posting. In the circumstances the impugned order dated 29.1.2001 rejecting the representation of the applicant cannot be sustained as lawful. For all the reasons stated above, the respondents are accordingly directed to re-consider the case of the applicant for his posting at Calcutta on the basis of his representation so far filed by the applicant in the year 1999-2000 and as per the policy guidelines without being influenced by the pendency of the departmental

contd.6

proceeding mentioned in the written statement.

The application is allowed to the extent indicated. The interim order dated 7.12.2000 and 25.4.2001 passed by this Tribunal shall remain operative till the completion of the above exercise for posting him against the vacant post at Calcutta.

There shall, however, be no order as to costs. The transfer of the second of

Bortified to be true ("AY HATER MAIN)

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and section Officer (जारिक शापा) antral Administrative Tribumi ( 1976) क्षाप्रीय प्रशासनिक अधिकाष ार्थ केन्द्रीय प्रशासनिक अधिकरण Tuwahati Banch, Guwahar वाराधी न्यायबीहर, प्रयासि विक्य भाग महिला

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ान्। १ न्यूकृत्ववृत्याद्वेत्राक्ष्यान्याने स्वकृत्य

સિંહ (સ્પોર્ટ મેન્ટ લાગ કરા છે.) તેમ મામણા માટે છે. મોતાન જાઈ છે. તેમ માટે છે.

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The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi-110036

(Through proper channel)

Ref. : Order dated 5.6.2001 passed by the Hon'ble CAT, Guwahati, in O.A.No.423/2000(Tapan Kr. Chakraborty-vs- Union of India & Ors.)

Str ,

Enclosed please find herewith a copy of the above Order passed by the Eon ble Tribunal in the above mentioned case.

In this connection, I may say that by an order dtd.13.11.2000 I was transferred from R.O., Silchar, to R.O., Delhi on the plea of Public Interest without considering my option for choice station posting at R.O. Calcutta. I had completed my tenure in the North Bass during the year 1998 and during the year 1999-2000, I had opted for posting at Calcutta.

By representation for re-consideration/modification of the transfer order so as to transfer me to Calcutta was disposed of by memorandum dtd. 2001-2001 contending, inter-alia, that I was transferred to R.O., Delhi, in consideration of my request for transfer on completion of tenure at Silchar and my prayer for posting to Calcutta could not be acceded to in view of para 18(d)of the transfer guidelines.

I challenged the transfer order before the Hon'ble CAT, Guda hati, in O.A.No.423/2000. The Hon'ble CAT, upon threadbare consideration of the matter, has been pleased to hold that :-

(t) para 18(d) of the transfer guidelines is not applicable in my case and cannot stand on the way for considering my posting at (calcutta, and

(ii) the plea of pendency of the disciplinary proceeding cannot be a valid reason for not posting me at Calcutta.

It may not be out of place to mention here that during pendency of the case, the Hob'ble Tribunal passed orders, on 7.12.2000 and 25.4.2001 prohibiting my release from Silchar and filling up of the vacant post of Assistant at Calcutta.

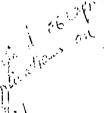
The Honoble CAT, vide Order dtd. 5.6.2001, has allowed the application filed under 0.1.No. 423/2000 with the following direction:

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accordingly directed to re-consider the case of the applicant for his posting at Calcutta on the basis of his representation so far filed by the applicant in the year 1999-2000 and as per policy guidelines without being influenced by the pendency of the disciplinary proceeding mentioned in the written statement.

The application is allowed .....

Contd.P/2....



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The interim order dtd.07-12-2000 and 25-04-2001 passed by this Tribunal shall remain operative bill (completion of the above exercise for posting him against the vacant post at Calcutta."

In the above circumstances, I would request you to kindly transfer me to R.O. Calcutta, in terms of the Order of the Hon'ble CAT, Guwahati. In this connection, copy of Office Order No. F. 2-58/88 \_KVS(1&C)dtd.19/21.07.89; is enclosed for kind perusal and reference

In anticipation of your early action.

Enclosed: 1) Certified: Gopy of the Order dtd.5.6.2001, and Copy of the Orders dtd.
2) Copy of the Orders dtd.
7.12.2000 and 25.4.2001

Dated: 25th. June, 2001.

Yours faithfully,

Tapan Kumar Chakraso Assistant Chakraborty Kendriya Vidyalaya Sangathan Regional Office, Bilchar. Silchar-788 001.

1. The Jt. Commissioner (Admn), KVS, New Deihi - for information and necessary action.

2. The DC(Finance), KVS, New Delhi

3. W. Sr. A.O. (Establishment), KVS, New Delht -

- The Assistant Commissioner, Sidchar for information. (This also refere to letter dtd.7.12.2000, 11.12.2000 and 25.04.2001 communicating the stay order dtd.07.12.2000 and 25.04.2001). You are requested to forward the letter and orders of the Hon ble CAT to the Commissioner and other Officers at KVS, HQrs as well as A.C., Calcutta at the earliest under intimation to the understaned. the undersigned.
- The Assistant Commissioner, Calcutta for information and necessary action (This also refers to the letter dtd. 26.4.2001 and 03.05.2001 communicating the stay order dtd.25.04.01,

(Tapan Kumar Chakraborty) Assistant

Kendriya Vidyalaya Sangathan Regional' Office, Silchar Silchar - 788 001.

34009 (AC) with Fax 34339 (AC) Resi. 34154 (AO) Phone



Annexure

## KENDRIYA VIDYALAYA SANGATHAN

शेशीय अध्यक्तिय अस्पनालः रोडः विवास - ७८८००५ Regional Office Hospital Road, Silchar - 788001

F. No. 4-1/2000-KVS(SR)/ 4360-66

Dated :26.06.2001

To

Speed Pest

The Commissioner. Kendriya Vidyela ya Sangathan, New Delhi-16.

Court case O.A No.423/2000 filed by Sh. Topan Kr. Sub. Chakraberty, Assistant,

Sir

I am to forward herewith the representation of Sh. Tapan Ke. Chakraberty, Asstt. of this Office on the subject cited above alongwith a copy of Order dated 08.06.2001 passed by the Hon'ble CAT, Guwahati Bench in O.A No. 423/2000 for further necessary action.

Enole : Ag above.

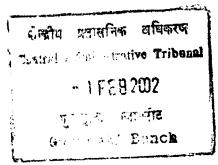
Yours faithfully.

S.P.BAURI ) Agett.Commissioner.

Capy alongwith a copy of order dtd.8.6.2001 for Anformation and necessary action to :

- The St. Cemmissioner(Admn), KVs(Hqrs), New Delhi. 1.
- The Dy. Commissioner (Finance), KVS (Hqrs), New Delhi. 2.
- The Sr. A.O. (Estt), KVS(Hqrs), New Dalhi. 3.
- The Asstt. Commissioner, KYS, RO, Calcutta. 4.
- The ED (L&C) , KVS (HORS) , New Delhi. 5.
- St. Tapan Kr. Chakraberty, Assistant, KVS(RO) Silchar 6. information only.

Asstt. Commissioner.



Jed by
A. H. M. Kaisse
Charles Confered Cong

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH AT GUWAHATI

Contempt Petition No.55/2001

in O.A No. 423/2000.

Sri Tapan Kumar Chakraborty

.... Petitioners

-VERSUS-

Sri H. M. Cairae

..... Contemner No. 1.

An affidavit filed on behalf of the Contemner No.19 + 4-18

- I, Sri H. M. Cair**62**, Commissioner, Kendriya Vidyalaya Sangathan, solemnly affirm and declare as follows:
- 1. That I have been impleaded as Contemer No.1 in the instant case. A copy of the contempt petition filed by the petitioner has been served upon me. I have gone through the same and understood the contents thereof. Save and except what has been specifically admitted in this affidavit and those which are matters of record to the extent the documents on record support them all other averments and submissions in the contempt petition may be treated to have been

denied by the deponent.

- 2. That with regard to the statements made in paragraph 1 of the contempt petition the deponent begs to submit that he has no intention to disobey the order of the Hon'ble C.A.T. The Hon'ble Tribunal have not fixed any time limit for reconsideration of the representation of the petitioner for transfer in its judgment dated 5.6.2001 and has kept operative the interim Orders dated 7.12.2000 and 25.4.2001 till the completion of exercise regarding posting of the petitioner at KVS Regional office, Calcutta. The post for which the petitioner has applied for transfer at Regional Office, Calcutta is still kept vacant with due honour to the Hon'ble Tribunal's Order.
- 3. That with regard to the statements made in paragraph 2 of the Contempt Petition the deponent has no comments.
- 4. That with regard to the statements made in paragraph 3 of the Contempt Petition the deponent begs to submit that the petitioner on his selection to the post of Assistant has joined at KVS, Regional Office Silchar from Regional office, Patna. The petitioner was working as UDC at KVS Regional Office Patna and on selection as Assistant he drew transfer benefits from the Regional office, Patna for joining the Regional Office, Silchar. Since the petitioner was

again and also opted for Delhi in his application for transfer on request, he has been transferred to KV, RO, Delhi in public interest.

Copy of the application for transfer on request is enclosed herewith and marked as Annexure:-1.

- 5. That with regard to statements made in paragraph 4  $$^{\rm the}$$  and 5 of the Contempt Petition 4 deponent has no comments.
- That with regard to the statements made in paragraph 6 of the Contempt petition the deponent begs to submit that forwarding of the Order of the Hon'ble Tribunal to the proper authority is a routine work of the sub-ordinate office.
- That with regard to the statements made in paragraph 7 of the Contempt petition the deponent begs to submit that the case of the petitioner for his posting at Calcutta on the basis of the representation so far filed by the petitioner in the year 1999-2000 has been reconsidered by the competent authority but the same could not be acceded to. The petitioner has been informed vide order No. F-6-25/74-KVS(Estt-12) dated 4.12.2001. In fact the petitioner challenging the said order dated 4.12.2001 preferred OA No.487/01 and the said OA is pending disposal before the

Hon'ble Tribunal.

- 8. That with regard to the statements made in paragraph 8 of the Contempt Petition the deponent begs to submit that he has never disobeyed the Order of the Hon'ble Tribunal at any stage and the contentions of the petitioner is baseless and misleading specially relating to the modusoperandi of the KVS administration.
- 9. That with regard to the statements made in paragraph 9 of the Contempt petition the deponent begs to submit that he has not issued any order negating the order of the Hon'ble Tribunal.
- That with regard to the statements made in paragraph 10 of the Contempt petition the deponent begs to submit that there is no willful and deliberate violation or disobedience of the Order passed by the Hon'ble Tribunal.

  In fact the judgment and order passed by this Hon'ble Tribunal has been implemented.
- 11. That this affidavit is made bonafide and in the interest of justice.

verification.....

### <u>VERI-FICATION</u>

I, Sri H. M. Cairae, son of V.P. Cairae aged about 44 years, presently working as Commissioner, Kendriya Vidyalaya Sangathan, New Delhi, do hereby verify that the statement made in paragraphs ( 1, 3, 5, 6, 8, 9, 10, 11

made in paragraph (2, 4, 7) are based on \*: records.

And I sign this verification of this the 16 h day of January, 2002 at New Delhi:

Place: New belat

Date : 16.01.02 .

DEPONENT/6/01/2002

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> का को का शहर है। इसके की सम्बद्ध

> > Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

AT GUWAHATI

in O.A No. 423/2000.

Sri Tapan Kumar Chakraborty ( 🐭)

-VERSUS-, -

- Sri D. Singh Bisht 🗼

Samuration Contemper No. 2. 19 pm

.... Petitioner

An affidavit filed on behalf of the Contemner No.2

- I, Sri D.Singh Bisht, Commissioner, Kendriya Vidyalaya Managathan, solemnly affirm and declare as follows:
- the instant case. A copy of the contempt petition filed by the petitioner has been served upon me. I have gone through the same and understood the contents thereof. Save and except what has been specifically admitted in this affidavit and those which are matters of record to the extent the documents on record support them all other averments and submissions in the Contempt petition may be treated to have

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been denied by the deponent.

- 2. That with regard to the statements made in paragraph 1 of the contempt petition the deponent begs to submit that he has no intention to disobey the order of Hon'ble C.A.T. The Hon'ble Tribunal have not fixed any time limit for reconsideration of the representation of petitioner for transfer in its judgment dated 5.6.2001 and has kept operative the interim Orders dated 7.12.2000 25.4.2001 till the completion of exercise regarding posting of the petitioner at KVS Regional office, Calcutta. The post for which the petitioner has applied for transfer at Regional Office, Calcutta is still kept vacant with due honour to. the Hon'ble Tribunal's Order.
- 3. That with regard to the statements made in paragraph 2 of the Contempt Petition the deponent has not comments.
- 4. That with regard to the statements made in paragraph 3 of the Contempt Petition the deponent begs to submit that the petitioner on his selection to the post of Assistant has joined at KVS, Regional Office Silchar from Regional office, Patna. The petitioner was working as UDC at KVS Regional Office Patna and on selection as Assistant he drew transfer benefits from the Regional office, Patna for joining the Regional Office, Silchar. Since the petitioner was

pressing hard for his transfer from KVS, PO Silchar time and again and also opted for Delhi in his application for transfer on request, he has been transferred to KV, RO, Delhi in public interest.

enclosed herewith and marked as Annexure:-1.

- 5. That with regard to statements made in paragraph 4 and 5 of the Contempt Petition deponent has no comments.
- That with regard to the statements made in paragraph 6 of the Contempt petition the deponent begs to submit that forwarding of the Order of the Hon'ble Tribunal to the proper authority is a routine work of the sub-ordinate office.
- That with regard to the statements made in paragraph 7 of the Contempt petition the deponent begs to submit that the case of the petitioner for his posting at Calcutta on the basis of the representation so far filed by the petitioner in the year 1999-2000 has been reconsidered by the competent authority but the same could not be acceded to the petitioner has been informed vide order No. F-6-25/74-KVS(Estt-16) dated 4.12.2001. In fact the petitioner challenging the said order dated 4.12.2001 preferred OA No.487/01 and the said OA is pending disposal before the

Hon'ble Tribunal.

- 8. That with regard to the statements made in paragraph 8 of the Contempt Petition the deponent begs to submit that he has never disobeyed the Order of the Hon'ble Tribunal at any stage and the contentions of the petitioner is baseless and misleading specially relating to the modusoperandi of the KVS administration.
- 9. That with regard to the statements made in paragraph 9 of the Contempt petition the deponent begs to submit that he has not issued any order negating the order of the Hon'ble Tribunal.
- graph 10 of the Contempt petition the deponent begs to submit that there is no willful and deliberation violation or disobedience of the Order passed by the Hon'ble Tribunal. In fact the judgment and order passed by this Hon'ble Tribunal has been implemented.
- 11. That this affidavit is made bonafide and in the interest of justice.

Verification....

### VERIFICATION

I, Sri D. Singh Bisht, son of  $Axi\ I.S.$  Bisht aged about  $^{98}$  years, presently working as Commissioner, Kendriya Vidyalaya Sangathan, New Delhi, do hereby verify that the statement made in paragraphs 1, 3, 5, 6, 8 to 11 are true to my knowledge and those

made in paragraphs 2,4 & そ are based on records.

And I sign this verification of this the 18 day of January, 2002 at New Delta.

DEPONENT

- Place: New Delke

Date: 18-1-2002

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